GOVERNMENT OF INDIA
MINISTRY OF AYURVEDA, YOGA & NATUROPATHY,
UNANI, SIDDHA AND HOMOEOPATHY
(AYUSH)

LOK SABHA
UNSTARRED QUESTION NO. 1095
TO BE ANSWERED ON 07TH FEBRUARY, 2020

STANDARDISATION OF AYURVEDIC MEDICINES

1095. SHRI D.M. KATHIR ANAND:

Will the Minister of **AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH)** be pleased to state:

(a) the steps being taken for standardisation of ayurvedic medicines keeping in view the increase in demand of ayurvedic medicines owing to popularizing of ayurveda;

(b) the steps being taken for making adequate availability of medical ingredients required in manufacturing of medicines; and

(c) the standards being set for quality control in market and steps being taken to ensure that each medicine is manufactured in accordance with the set standards?

ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE
(SHRI ASHWINI KUMAR CHOUBEY)

(a): Government of India has established Pharmacopoeia Commission for Indian Medicine and Homoeopathy (PCIM&H) under Ministry of AYUSH with a prime mandate to develop, revise and publish respective Pharmacopoeias and Formularies. The work related to standardization of Ayurvedic medicines is mandated to Ayurvedic Pharmacopoeia Committee (APC) under PCIM&H. Ayurvedic Pharmacopoeia and Formulary are the official compendia of the quality standards of Ayurveda drugs and are included in the First schedule of Drugs and Cosmetics Act, 1940 for mandatory compliance by the drug manufacturers in accordance with the provisions of Drugs & Cosmetics Rules, 1945. Monographs of quality standards of 645 single drugs and 202 compound formulations have been published and work of standardization of Ayurvedic medicines is ongoing.

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(b): Ministry of AYUSH has implemented a Centrally Sponsored Scheme of National AYUSH Mission (NAM) since 2015-16, through which financial support is provided to the states inter alia for cultivation, nurseries, post-harvest management, processing, value addition and management of medicinal plants used in the manufacturing of Ayurvedic, Siddha, Unani and Homoeopathic medicines and subsidy is provided for 140 prioritized medicinal plants @ 30%, 50% and 75% of the cost of their cultivation. Agro-techniques, Good Agricultural Practices, Good Field Collection Practices and Quality Certification mechanism have also been developed and disseminated for making adequate availability of medicinal plant materials to the drug manufacturing industry.

(c): Standards of identity, purity and strength of medicinal plant parts and various raw materials used in the manufacturing of Ayurvedic, Siddha, Unani and Homoeopathy (ASU&H) drugs are prescribed in the respective pharmacopoeias which are mandatory for the drug manufacturers to comply in accordance with the provisions of Drugs & Cosmetics Rules, 1945. Misbranded, Spurious, Adulterated and Substandard drugs are defined in the Drugs & Cosmetics Act, 1940 for the purpose of quality control along with penalty provisions. Good Manufacturing Practices prescribed under Drugs & Cosmetics Rules are meant to ensure use of authentic raw materials of prescribed quality and free from contamination.

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